

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 104
IB/667/ND/2022

IN THE MATTER OF:

Gopaisa Netventures Pvt. Ltd.	...	Applicant
Versus		
M/s Dhani Healthcare Limited	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 17.05.2023

CORAM:

MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Geetika Sharma, Adv.
For the Respondent :

ORDER

New IA/2717/ND/2023

This is an application filed under Rule 11 of NCLT Rules, 2016 seeking condonation of delay in filing reply. The delay is condoned subject to payment of costs of Rs. 10,000/- to be deposited in 'Bharat Kosh'. Present application will be allowed when the payment of proof of costs is placed before this Adjudicating Authority.

Let the matter be fixed for 05.06.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)